

and departure of trains and social education to passengers. Spare time available will be utilised for commercial advertisements.

(c) Close circuit television has already been installed at Madras Central.

There are no concrete proposal, at present, for installation of closed circuit television at any other Railway Station in the country.

Feasibility Report on Mathura Refinery

12. SHRI K. P. SINGH DEO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the feasibility report on Mathura Refinery has since been received from the Soviet Union; and

(b) if not, by when it is likely to be received and what are the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) The Detailed Project Report for the portion of the Mathura Refinery being designed by the Soviet Collaborators has since been received.

(b) Does not arise.

Prcies of Domestic Detergents

13. SHRI K. P. SINGH DEO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quantum of increase in the prices of domestic detergents by manufacturers during the last year;

(b) whether Government propose to introduce some sort of voluntary or statutory control on this household article; and

(c) whether the price increase has been enquired into by the Bureau of Industrial Costs and if so, what are the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) A statement showing the prices of popular packings of synthetic detergents of three major producers since January, 1974 is attached. [See Appendix XCII, Annexure No. 1].

(b) No proposal is presently under consideration.

(c) No, Sir. The Bureau of Industrial Costs and Prices have, however, undertaken a techno-economic study of the synthetic detergent industry which is in progress.

Cases pending in Uttar Pradesh High Court

14. SHRI S. A. HASHMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the total number of cases pending for disposal in the Uttar Pradesh High Court till 31st March, 1975;

(b) whether the number of cases have been continuously increasing; and

(c) if so, what steps Government propose to take for quick disposal of cases in the said Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The information as on 31-3-1975 is not available. However, 95,729 cases were pending in Allahabad High Court as on 31-12-1974.

(b) Yes, Sir.

(c) The State authorities have been advised to review and refix the Judges strength of the High Court in order to clear the pending cases. The Chief Justice of the High Court is regularly reviewing the pendency of cases and by constituting special benches, taking up of group of cases involving similar points of Law, disposal of cases is being expedited.